

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:2519  
ANSWERED ON:07.12.2012  
HIGH VALUE CASES  
Singh Shri Ratan;Vasava Shri Mansukhbhai D.

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Commissioners (Appeal) and Income Tax Appeal Authority have been entrusted with the task to identify high value cases pending before them and to realize the involved amount therein by quick settlement of appeals;
- (b) if so, the extent of success, achieved therein during the last two years; and
- (c) the remedial steps taken/proposed to be taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a) to (c): Commissioners of Income-Tax (Appeals) were directed to bifurcate the appeals pending with them into four categories and high demand appeals, brought forward as on the first day of the financial year, involving disputed demand of Rs. Ten lacs and above, have been identified as the first category for priority disposal.

This has resulted in speedier disposal of high demand appeals, thereby unlocking the amounts disputed in such appeals facilitating early realisation of the amount involved therein.

Figures of disposal of high demand appeals for the past two years are as follows:

High Demand Appeals	
F.Y. 2010-11	20,770
F.Y. 2011-12	21,805
F.Y. 2012-13	11,407
(Till September 2012)	

Disposal of appeals by Commissioners of Income Tax (Appeal) is monitored regularly